

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

*Sb/*

*Archana yadav*

*Shivani chawla*

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

*Chinmay*

*Rhythm*

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 7, M/s Savi Texfab Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 27.08.2025

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 622/2024**

**IN THE MATTER OF:**

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE  
ON BEHALF OF RESPONDENT NO. 7, M/S SAVI TEXTFAB PVT.  
LTD.**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Savi Textfab Pvt. Ltd., the Respondent No. 7, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") does not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the Answering Respondent's operational realities.

3. That the Answering Respondent, M/s Savi Textfab Pvt. Ltd., is located at Plot No. 544, Phase II, HSIIDC, Barhi, District Sonapat, Haryana. The unit change in industrial process from garment washing to dyeing and washing of acrylic yarn because both are in red category and possesses a valid Consent to Operate (CTO) up to 30.09.2026.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP) to ensure strict adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that any minor operational gaps have already been rectified upon receiving feedback from statutory authorities.

**OBJECTIONS TO THE JOINT COMMITTEE REPORT:**

5. That the Answering Respondent submits that an inspection took place on 07.08.2024, and observations were recorded concerning the unit's Primary Effluent Treatment Plant (PETP). Subsequently, a Show Cause Notice dated 02.01.2025 was issued by the Haryana State Pollution Control Board (HSPCB), received on 17.01.2025, alleging non-compliance with respect to unauthorized change in industrial process from garment washing to dyeing and washing of acrylic yarn; lack of logbook maintenance for fresh water consumption; discrepancy in effluent generation and fresh water consumption; unregulated handling of boiler ash; non-compliance in effluent characteristics, specifically pH and BOD levels.

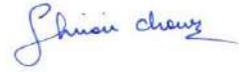
6. That it is submitted all the above issues were contained in the HSPCB Show Cause Notice, to which the Answering Respondent furnished a detailed and reasoned response, backed by documentary evidence of its compliance. The ongoing reliance on these findings is therefore unjustified, as the Show Cause Notice fails to capture the updated compliance measures adopted by the unit. A copy of the Show Cause Notice and the detailed reply and relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.
7. That during the inspection, HSPCB overlooked the operational details and environmental controls in place at the unit. The change to dyeing and washing of acrylic yarn was seen as an unauthorized change, yet this falls within the same industrial category under HSPCB's guidelines dated 22.02.2018. CPCB latest direction dated 07.03.2016 Sr. no. 40 original Sr. no. 84. The unit had proactively applied for revised consent upon realizing the oversight.
8. That the allegations of inadequate logbook maintenance were immediately addressed by implementing daily logbook maintenance and adopting a revised logbook format to ensure systematic tracking of water usage.
9. That the discrepancy in effluent generation and water consumption was due to non-uniform production cycles and variations in water reuse within the unit. This has been rectified by revising the effluent monitoring system to accurately track actual water usage and discharge, with compliance demonstrated in updated logbooks and effluent discharge records.

10. That concerns over unregulated handling of boiler ash have been addressed through a new agreement with an authorized waste disposal agency for scientific disposal, with a copy of the disposal agreement.
11. That the noted non-compliance in effluent characteristics such as pH and BOD levels was a temporary anomaly. Adjustments in the dosing pump have corrected the pH level, and the BOD level is indicative of the ETP's efficiency rather than dilution. Additional testing confirmed that effluent characteristics now comply with prescribed norms.
12. That the inspection and the issuance of the SCN occurred over a significant time span, during which the unit undertook proactive corrective actions. The findings of the Joint Committee, based on this outdated data, do not reflect the compliance status of the unit, which is fully documented and verifiable through recent audits and inspections.
13. That these adverse findings of the Joint Committee Report have had significant financial and operational repercussions, negatively impacting the livelihoods of the substantial workforce employed by the unit and the local economy dependent on its continued operation.
14. That the Answering Respondent respectfully submits that the allegations in the Show Cause Notice were based on incomplete assessments and seeks recognition of its compliance efforts.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 7, M/s Savi Texfab Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Phone: 011 4704 6111

Date: 27.08.2025

Place: New Delhi

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PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

**AFFIDAVIT**

I, Shobhit Goel S/o Anil Goel, aged about 36 years R/o BN-52 West, Shalimar Bagh, North West Delhi, Delhi 110088, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 7, M/s Savi Tex Fab India Pvt Ltd., having its office at Plot No. 544, HSIIDC Barhi Industrial Estate, Sonipat, Haryana 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

B9  
26/01/2024

For Savi Tax Fab India Pvt. Ltd.  
*[Signature]*  
 DEPONENT Director

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Haryana on this 26 Day of February, 2025.

For Savi Tax Fab India Pvt. Ltd.  
*[Signature]*  
 DEPONENT Director



1391  
 26/2

ATTESTED  
*[Signature]*  
 NOTARY  
 Ganaur Distt. Sonapat



**HARYANA STATE POLLUTION CONTROL BOARD**  
Plot No. 1, Sector-15, Part-II, Sonipat Ph. - 0130-2236119,  
E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



No. HSPCB/SR/2025/ 2703

Dated: 02/01/25

To

M/S Savi Texfab Pvt. Ltd.,  
Plot No 544 HSIIDC PH II BARHI,  
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 07.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment and dyeing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. The unit has valid CTO for Readymade garment washing-3200 nos./day, however during visit the unit found engaged in dyeing & washing of acrylic yarn. Also, as per the production details submitted by the unit of June-2024 & July2024, it is engaged in washing & dyeing of acrylic yarn.
2. The unit is not maintaining logbook for fresh water consuming through municipal source i.e., HSIIDC fresh water supply line.
3. Effluent generation should be approx. 85% of fresh water consumption, however in this case effluent generation is 9.43 KL/MT of production, which is only 29% of fresh water consumptions (i.e., 32.46 KL/MT of production), which indicates that either fresh water consumption/effluent generation/effluent discharge logbook is not properly/correctly maintained or the unit is bypassing unrecorded untreated effluent.
4. As informed by the unit representative, generated boiler ash is utilized within the premises for filling low lying areas.
5. The unit is not maintaining record of ash generation as well as of disposal.
6. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	8.8	9.9	6.0-9.0	It is found non-complying w.r.t prescribed discharge norms for pH (9.9 against 6.0-9.0).

Colour	22	BDL	-	BOD value found too much lower i.e., 43 mg/l against typical range of 100-500 mg/l, indicating dilution at PETP inlet. <b>Non-Complying</b> (Discharge norms & dilution)
BOD (mg/l)	43	36	500	
COD (mg/l)	158	79	1400	
TSS (mg/l)	78	30	1500	
TDS (mg/l)	544	824	2100	

**Recommendation of the Team:-**

1. Obtain revised consent for washing & dyeing of acrylic yarn in place of readymade garment washing.
2. Maintain record for fresh water consumption through municipal source i.e., HSIIDC fresh water supply line on daily basis.
3. Maintain record for ash generation & disposal on daily basis and ensure scientific disposal of the same.
4. Operate PETP in such a way to comply with prescribed discharge norms.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:

  
Regional Officer,  
Sonepat Region.  
12/6

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

/  
Regional Officer,  
Sonepat Region.

Date:-

To

**The Chairman**  
Haryana State Pollution Control Board  
Panchkula

**Subject:- Reply to Show Cause Notice for Closure under section 33-A of water Act, 1974, Prosecution action under section 43/44 of water Act, 1974 revocation of consent u/s 27 of the water (Prevention & Control of Pollution) Act, 1974 & /s 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.**

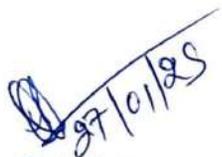
Dear Sir,

With reference to the letter no HSPCB/SR/2025/2703 dated 02.01.2025 received on dated 16.01.2025, it is mentioned that we agree to the statement that the unit was inspected on 07.08.2024 by the joint team of CPCB and HSPCB. We approve that our unit is involved in the process of dyeing and washing of acrylic yarn.

Though, at the time of inspection some discrepancies were observed that has been fulfilled below:-

1. It is mentioned that we agree that earlier we use to work for readymade garment but now we have been shifted to dyeing and washing of acrylic yarn, we are indulge in colouring and washing of yarn, we were unaware about the process to undergo and obtain CTE and CTO even if the process is changed, we have not make any sort of change in land, building, plant and machinery. Only the product has been changed. Earlier, we had obtained CTO for readymade garment washing. We have no knowledge regarding obtaining afresh CTE/CTO while changing the product, according to HSPCB guideline dated 22.02.2018 under red category serial no. 40, it is mentioned that the 'Yarn /Textile processing involving any effluent/emission generatating processes including bleaching, dyeing, printing and colouring. are covered under same working, there is no difference in machines, there is no need to change the process, moreover, there is no excessive water/air pollution generated from the process. The investment cost for the process is same as earlier. Though, we have applied for revised consent for washing and dyeing of acrylic yarn.
2. We have started maintaining the logbook for HSIIDC fresh water consumption.
3. We have started maintaining records for HSIIDC fresh water consumption as well as for effluent discharge in form of logbooks. We have revised the logbook format.
4. Earlier, we used to utilize boiler ash for filling low lying areas but now we had made an agreement with the Vikas Tyagi BKO for disposal (copy enclosed).
5. As, stated above we have started the agreement to deal with disposal of ash.
6. We have made arrangements in the dosing pump for maintenance of pH level.

--1--

  
Haryana State Pollution Control Board  
Sector 6, Panchkula

\* So, in this regard, we have followed up the recommendation:-

1. We have applied for revised consent for washing and dyeing of acrylic yarn. We have deposited the CTE fee amounting to Rs 17700/- dt 20.01.2025 as well as CTO fee amounting to Rs. 1,26,000/- dt. 23.01.2025 and Water Testing Fee 4500/- dt. 02.01.2025 & Air Testing Fee 2700/- as well as performance security fee amounting to Rs 100000/- dt. 20.01.2025 (copy enclosed).

2. We have started maintaining the records for fresh water consumption.

3. We have made an agreement for the disposal of ashes.

4. We have been operating the PETP in such way to comply with prescribed discharge norms.

\* We have attached a logbook format so that it could be maintained significantly; we request to approve the same.

Date	Inlet Flow Meter Reading	Inlet pH Meter Reading	Chemical Consumpt Data	Outlet Flow Meter Reading	Out let pH Meter Reading	Energy Meter Reading	Sludge	Remarks

\* Moreover, we have mentioned the basic details as email savitexfab@gmail.com and mobile no 7988043431.to deal with correspondence timely.

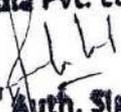
Concluding the above, it is requested that re-visit and re-sampling must be conducted.

Thank you

Yours faithfully

For Savi Texfab Pvt Ltd

**For Savi Tex Fab India Pvt. Ltd.**

Authorised Signatory   
Auth. Sign.

CC to The Regional Office, HSPCB Sonipat

Agreement Award



Indian-Non Judicial Stamp  
Haryana Government



Date : 20/01/2025

Certificate No. TAT2025A11  
GRN No. 126822348



Stamp Duty Paid : ₹ 101  
(Rs. Only)  
Penalty : ₹ 0  
(Rs. Zero Only)

Seller / First Party Detail

Name: Savi Texfab Pvt Ltd  
H.No/Floor : X Sector/Ward : X LandMark : X  
City/Village : Bari District : Sonipat State : Hr  
Phone: 79\*\*\*\*\*31

Buyer / Second Party Detail

Name : Vikas Tyagi Bko  
H.No/Floor : X Sector/Ward : X LandMark : X  
City/Village: Udeshipur District : Sonipat State : Hr  
Phone : 79\*\*\*\*\*31



Purpose : others

AGREEMENT

I Shobhit Goel, Director, of the unit M/s. Savi Texfab India Pvt. Ltd. situated Plot no. 544 Ph-15, D.C. Bardi, Sonipat, Haryana and by running this business for manufacturing of all types of Acrylic Yarn to be called as the first party to this agreement.

M/s Viaks Tyagi BKO dealing with Brickfields, Fly ash Brick duly authorized by Haryana State Pollution Control Board vide CTO no 31265010 dt. 30.12.2022 valid up to 31.03.2026 having its work place at panchi Jatan Road Sonipat, Haryana to be called as second party to this agreement.

Today on 18.01.2025 both parties have agreed that as and when Boiler Ash duly will be generated by first party, the same will be given to second party for disposal and then obtaining receipt for the same.

The first party further undertakes that they will not sell or dispose of Boiler Ash to any other person other than M/s Viaks Tyagi BKO as enumerated above.

The above agreement between both parties is for a period of one year from today and can be revoked by either party giving a notice to this effect.



630  
23/1/25

For Savi Texfab India Pvt. Ltd.  
For Savi Tex Fab India Pvt. Ltd.

Director

*[Signature]*  
Director

For Viaks Tyagi BKO

*[Signature]*  
Proprietor

**ATTESTED**

*[Signature]*  
NOTARY

Ganzur Dist. Sonipat

## On-line Payment Receipt

<b>Receipt No.</b>	244222612
<b>Depositor Name</b>	Shobhit
<b>Bank Name.</b>	Bank of India
<b>Bank Id.</b>	240
<b>Application No.</b>	7128645
<b>Name and Address of Industry</b>	M/S Savi Texfab Pvt. Ltd., plot no 544 ph-2 hsiidc barhi sonipat , Sonipat, SONIPAT
<b>Name of Regional Office</b>	Sonipat
<b>Applied For</b>	CTO - both - new
<b>Payment Date</b>	2025-01-23 14:07:56.048
<b>Payment Details</b>	
<b>Sample Testing AIR (Rs.)</b>	2700.0
<b>CTO Both (Rs.)</b>	60000.0
<b>CTO Both (Rs.)</b>	66000.0
<b>Total Amount Paid (Rs.)</b>	128700.0
<b>Transaction Status</b>	Successfully Completed

Print

**SONIA S GOYAL & CO.**

Chartered Accountant  
Subhash Nagar, Chori Gali, Rohtak Road,  
Jind-126102  
Email Id: soniamittal077@gmail.com

**CA****To whomsoever It May Concern**

I SONIA, Membership No:- 549665 (Chartered Accountants) confirm that on the basis of records and information & explanation given by the management of M/s Savi Texfab India Pvt. Ltd having its registered office Plot No 544 Ph-2 HSIIDC Barhi Sonipat and relied upon by us, the books value without deprecation as on 31/03/2024 As per Books Value are mentioned below:-

S. No.	Particulars	Amount (In Lakh)
1.	Land Cost	38.00
2.	Building Construction Cost	40.00
3.	Plant & Machinery Cost	55.00
4.	Other Fixed Assets	5.00
	<b>TOTAL</b>	<b>138.00</b>

This certificate is being issued on the request of the assesses for submission to pollution Control Board.

Date:-23/01/2025

Place:-Sonipat

UDIN:-25549665BMNWUI3848

For Sonia S Goyal & Co.

**OLPHIN**

NO-1012

Application Form Updated on: 23-01-2025

**HARYANA STATE POLLUTION CONTROL BOARD****C-11, SECTOR-6 PANCHKULA****Ph.2577870-73 Fax:01722581201-02** HSPCB

From: Industry ID-18SON453562

M/s. M/S Savi Texfab Pvt. Ltd.  
plot no 544 ph-2 hsiidc barhi sonipat

To

The Member Secretary,  
Haryana State Pollution Control Board,  
Panchkula.

Sir,

I/We hereby apply to consent/authorization for the year 01/04/2025 to 31/03/2029 Application  
No. 7128645 dated 23-01-2025

1. Consent to /operate/renewal of consent under section 25 & 26 of the Water(Prevention and Control of Pollution)Act,1974 as amended
2. Consent to /operate/renewal of consent under section 21 of the Air(Prevention and Control of Pollution)Act,1981 as amended
3. Authorization/renewal of authorization under Rule 5 of the Hazardous Waste(Management and Handling Rules)1999 as amended in connection with my/our existing/proposes/alterd/additional manufacturing/processing activities from the premises as per details given below:-

**PART A: GENERAL**

- |   |   |  |
|---|---|--|
| 1. Name   | : | Shobhit GOEL   |
| Designation   | : | DIRECTOR   |
| Office Address  | : |  |
| Telephone/Fax and   | : | 0-9671760005.9671760005-0  |
| Email Address of the applicant  | : | boparvesh@gmail.com  |
| 2. (a) Name and location of the Industrial Unit/Premises for which the application is made.(Give Revenue Survey No/Plot No.,name of the Tulaka and District,also Telephone No. and Fax No.)   | : | M/S Savi Texfab Pvt. Ltd.<br>plot no 544 ph-2 hsiidc barhi sonipat<br>96717-60005<br>- |
| (b) Details of Planning Permission obtained from Municipal Corporation /directories of Urban Development of Town & Country planning/Haryana Urban Development authority,whichever applicable. | : | HSIIDC   |
| (c) Name of Municipal Corporation/ Panchayat Samiti/Panchayat under whose jurisdiction the unit is Located and name of the license issuing Authority.   | : | HSIIDC   |

3. Name  
Address  
Telephone No., Fax and  
E-mail address  
of the officer responsible for the matter connected with Pollution Control and Hazardous Waste Disposal.

S.No.	Name	Designation	Residential Address	Email Id	Mobile Number	Owner Type
-----NIL-----						

4. If registered as a small-scale industrial unit, give Number and Date of registration. : H00123J1200, 01/01/2018

5. Gross Capital Investment of the unit without depreciation till the date of application (cost of building, land, plant and machinery) (to be supported by affidavit, annual report and certificate from Chartered Accountant. For proposed units, give estimated figure (in Lakhs)). : 138.0

6. If the site is located near river bank/other water bodies; indicate the name and distance of the water body.

Sr. No.	Surrounding of site	Distance (in meters)	Description
-----NIL-----			

7. Does the location satisfy the requirements under relevant Central/State Government notifications on ecologically fragile area etc., if so give details. :

8. If the site is situated in notified industrial estate: :

(a) Whether effluent collection, treatment and disposal system has been provided by the authority; YES / HSIIDC BARHI

(b) will the applicant utilize the system, if provided; NO  
ETP AND APCM

(c) if not provided, details of proposed arrangement for the treatment of effluent.

9. Total Plot Area, Built up Area and Area available for the use of treated sewage/trade effluent. : Total Plot Area : 1800  
Built-up Area : 1080

10. Month and year of proposed commissioning of the unit. : 21/01/2019

11. Number of workers and office staff. : 33

12. (a) Do you have a residential colony within the Premises in respect of which the present application is made? : YES

(b) If yes, please state population staying 0

(c) indicates its location and distance with reference to plant site.

13. List of products and by-products manufactured in tones/Month, Kiloletre/Month or Numbers/Month (give figures corresponding to maximum installed production capacity).

Sr. No.	Name of the Product produced/to be produced		Quantity of Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	DYEING AND WASHING OF ACRYLIC AND POLYESTER YARN	Kg/Day	3000	3000	1800	1800

Sr. No.	Name of the By-Products produced/to be produced		Quantity of By-Products produced/to be produced.			
			Licensed production capacity	Installed Production Capacity	Avg. Actual Production	Average Actual production for which the consent is sought
1	NA.	Metric Tonnes/Day	..	.	.	.

14. List of raw-material and process of Chemicals with Annual consumption corresponding to above stated Production Figures, in tones/month or numbers/month.

S.No.	Name of the Raw-material/Chemicals used/to be used	Quantity of the Raw-material/Chemicals used/being used	Unit
1	ETP chemicals	18	Kg/Day
2	sotner	15	Kg/Day
3	ACETIC ACID	22	Kg/Day
4	COLOURS	30	Kg/Day
5	WETTING AGENT	9	Kg/Day
6	HYDRO	4	Kg/Day

15. Description of Process of manufacture for each products showing input/output, quality and quantity of solid, liquid and gaseous wastes,if any, forms each unit process.(to be supported by flow sheet and material balance).

: HSIIDC BARHI

**PART B: WASTE WATER ASPECTS (FOR WATER OF CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.**

16. Water consumption for different uses (m<sup>3</sup>/day).

Sr. No.	Water Consumed For	Quantity(KLD)
1	Sanitation/Domestic/Horticulture	1.0
2	Others DYEING AND WASHING	100.0

17. Source of water supply, Name of authority granting permission if applicable and quality permitted.

Sr. No.	Source Type	Source Name	Quantity (KLD)
1	Huda/HSI IDC Supply	HSI IDC,	101.0

18. Water Treatment Details :

Sr. No.	Use	Effluent Generation(KLD)	Treatment Arrangement Status	Treatment Details
1	Trade Effluent	100.0	Yes	ETP
2	Domestic Effluent	1.0	No	Sewer

19. Waste Water Discharge/Dosposal Details :

S.No	Type of Effluent	Maximum Generation Quantity of Effluent(KLD)	Effluent to be Recycle(KLD)	Effluent Disposal/Discharge Quantity (KLD)	Mode of disposal
1	Domestic Effluent	1.0	1.0	1.0	Public Sewer
2	Trade Effluent	100.0	0.0	100.0	Public Sewer

20. Quality of untreated/treated effluents(specify pH and concentration of suspended solids, Bio chemical,Oxygen Demand and specific pollutants relevant to the industry.Total dissolved solids to be reported for disposal on the land or into stream/river). Enclose a copy of latest report of analysis from the laboratory approved/ recognized by Haryana State Pollution Control Board/Central Government in the Ministry of Environment and Forest. For proposed unit furnish expected characteristics of untreated/treated effluents.

Sr. No.	Type of Effluent	Parameters	Conc. of Pollutant		Unit	Date of report	Report analysis no.	Name of Laboratory
			Untreated	Treated				
-----NIL-----								

**PART C: AIR EMISSION ASPECTS(FOR AIR CONSENT) IF NOT APPLICABLE, WRITE NOT APPLICABLE.**

21. Fuel Consumption :

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
BIOMAS S	1800	Kg/Day	.	.	.	.

22. Details of Stack

Stacks Numbers :	1
Stack Attached to:	BOILER 600 KG ,
Fuel type:	BIOMASS ,
Fuel Quantity:	1800 ,
Material for construction of Stack:	MS ,
Shape (Round/Rectangle):	Round ,
Height above ground level(in metres):	30 ,
Diameters/Size in meters	0.06000 ,
Gas quantity Nm <sup>3</sup> /hr:	.. ,
Gas Temperature 'C:	.. ,
Exit velocity of Tones/sec:	.. ,

## Details of DG Set:

Sr. No.	Capacity of D.G. set in(KVA)	Quantity of Fuel used/to be used (in Lts./day)	Ht. of Stack provided/to be provided above roof level(in mts.)	Whether canopy/acoustic enclosure provided/ to be provided(please define clearly)
1	0	0	0	Yes

23. Do you have an adequate facility of collection of samples of emission in the form of portholes, platforms, ladder etc., as per Central Board Publication 'Emissions Part iii'(December 1985). : YES
24. Quality of treated fuel gas emission and process emissions. Specify concentration of criteria pollutants and industry/process specific pollutants stack wise. Enclose a copy of latest report of analysis from the approved/ recognized laboratory by Haryana State Pollution Control Board/ Central Government in the Ministry of Environment and Forest. For proposed units, furnish the expected characteristics for the emission.

## Fuel Gas Emission quality parameter details:

Sr. No.	Stack	Parameters	Result	Units
-----NIL-----				

## Process Emission quality parameter details:

Sr. No.	Process	Parameters	Conc. of pollutants		Units
			Untreated	Treated	
-----NIL-----					

## Details of Process Emission:

Sr. No.	Source of Generation of process Emissions	Name of the emissions (i.e SO <sub>2</sub> /NO <sub>x</sub> /Acid Mist/any other).	Details of APCD provided/to be provided to control process emissions.	Height of Stack provided/to be provided for discharge of process emissions (in mts)..		Whether emission sampling facilities provided or not
				Above Ground Level	Above Roof Level	
1	NA.	.	[Others]	.	..	Yes

#### PART E: ADDITIONAL INFORMATION

28. (a) Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emission and hazardous waste. : NO  
 (b) If yes, give details with time-schedule for the implementation and approx. expenditure to be incurred on it.
29. Capital and Recurring (Operations and Maintenance) expenditure on the various aspects of environment protection such as effluent emission HW solid waste tree plantation monitoring data acquisition etc. : NO
30. To which the pollution Control equipment separate meters for recording consumption of electric energy are installed? : ENERGY METER INSTALLED
31. Which of the pollution Control items are connected to Diesel Generator set (captive power source) to ensure the running in the event of normal power failure. : DG SET
32. Name, quantity and method of disposal non-hazardous solid waste generated separately from the process of manufacture and waste treatment (give details of area/ capacity available in applicants land). : detail enclosed
33. Hazardous chemicals are defined under the Manufacture, Storage and Import of Hazardous Chemicals, Rules 1989.  
 (a) List of Hazardous Chemicals stores (imported and indigenous). : NA  
 (b) Details of isolated storage. : NA  
 (c) Details of emergency preparedness plans (On-Site/ Off-Site prepared). : NOC FROM FIRE
34. Brief details of tree plantation/ green belt development within applicant's premises. : YES
35. Information of schemes for waste minimization, source recovery and recycling implemented and to be implemented, separately. : NA
36. Any other additional information that the applicant desires to give. : NA
37. I/We further declares that the information furnished above is correct to the best of my/our knowledge.

38. I/We hereby submit that I am the authorised person of this unit to apply for CTO and in case of any change from what is stated in this application in respect of raw-materials, products, process of manufacture & treatment and/or disposal of emissions, hazardous waste etc. in quality & quantity; a fresh application for consent/authorization shall be made & until the grant of fresh consent/ authorization, no change shall be made.
39. I/We undertakes to furnish any other information within 1 month of its being called by the Board/Committee.
40. I/We agreed to submit to the board an application for renewal of consent/autorization 3 months in advance before the date of expiry of the consent/authorization validity period.
41. I/We deposit Rs.....(.....rupees) in favour of Haryana State Pollution Control Board as the fee for Consent/ Authorization.

Sr. No.	Fee For	Bank Name	Branch	DD No./Cheque No.	Date	Amount(in Rs.)

42. Declaration about awareness of the prescribed standards :-

a.) That I am aware of the provisions of the Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986.

b.) That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 & Hazardous Waste Management Rules, 2008 and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 after commissioning of our unit.

c.) That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production with out installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.

d. In Case of any of the non-compliance by the unit, the Board will be at liberty to forfeit the performance security deposited along with the security case.

**DOCUMENTS ENCLOSED:**

1. Any other document 2
2. Any other document 1
3. C.A. Certificate regarding capital investment cost w.r.t. land building, plant and machinery of the proposed project.

Yours faithfully,

Signature \_\_\_\_\_  
Name Shobhit GOEL  
Designation DIRECTOR

Srl No.	Date	Description	Transactions Made Cheque No.	Currency	Debit
1	Monday, January 20, 2025 12:22 PM	GST_25010600141629		INR	26,991.00
2	Monday, January 20, 2025 3:54 PM	Charges:NEFT/BKIDY25020756516		INR	5.31
3	Monday, January 20, 2025 3:54 PM	NEFT/BKIDY25020756516/PUNB/HARYANA STATE POLLUTIO		INR	1,00,000.00
4	Monday, January 20, 2025 4:04 PM	Charges:NEFT/BKIDY25020761268	005711	INR	2.36
5	Monday, January 20, 2025 4:04 PM	NEFT/BKIDY25020761268/PUNB/HARYANA STATE POLLUTIO		INR	4,500.00
6	Monday, January 20, 2025 4:07 PM	Charges:NEFT/BKIDY25020761639	005710	INR	5.31
7	Monday, January 20, 2025 4:07 PM	NEFT/BKIDY25020761639/PUNB/HARYANA STATE POLLUTIO	005709	INR	17,700.00

# VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622 OF 2024**

**IN RE:-**

**VARUN GULATI**

**...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **27th** day of **August**, 2025

Accepted, identified and certified subjected to the terms of the fees.

**[SIDDHARTH BATRA] [ARCHNA YADAV]**

Client

**For Savi Tex Fab India Pvt. Ltd.**

**Director**

**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates

**SAVI TEXTFAB PRIVATE LIMITED****PLOT NO 544, HSIIDC, PHASE-2, BARHI, DISTT. SONIPAT, HARYANA****BOARD OF RESOLUTION**

Mrs. [RITIKA GOEL] Director is hereby authorized on behalf of [Savi Textfab India Pvt Ltd, Plot No.544 Ph-2 HSIIDC Barhi Sonipat,Haryana-131101] to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company/firm.

RESOLVED FURTHER THAT Mr. [SHOBHIT GOEL] is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. [SHOBHIT GOEL] in connection with the above matters be and are hereby ratified and confirmed by the company/firm.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference."

For and on behalf of  
**For Savi Text Fab India Pvt. Ltd**  
  
 [name of the company] **Director**  
 [DIN - 07326114]

**For Savi Text Fab India Pvt. Ltd.**  
 [Name of the Director]  
  
**Director**  
 Director  
 [Position]  
 [DIN - 03629532]